SHRI DINESH GOSWAMI: Madam, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers :--

- I. (i) Thirty-first Annual Report and Accounts of the Indian Law Institute, New Delhi, for the year 1987-88, together with the Audit Report on the Accounts.
- (ii) Statement by Government accepting the above Report.
- (iii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-244/89 for (i) to (iii)].

II. A copy (in English and Hindi) of the Ministry of Law and Justice (Legislative Department) Notification S.O. No. 958(E), dated the 17th November, 1989, publishing the Conduct of Elections (Third Amendment) Rules, 1989, under section 169 of the Representation of the People Act, 1951.

III. A copy each (in English and Hindi) of the following Notification of the Ministry of Steel and Mines (Department of Mines), under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) G.S.R. No. 908(E), dated the 19th October, 1989, publising the Mineral Concession (Amendment) Rules, 1989.
- (ii) G.S.R. No. 786(E), dated the 23rd August, 1989, declaring certain minerals to be minor minerals in supersession of the Notification of the Government of India G.S.R. No. 436, dated the 1st June, 1958. [Placed in dated the 1st June, 1958.

[Placed in Library. See No. LT-233/89 for (i) and (ii)]

Report and Accounts (1988-89) of the Water and Power consultancy. Services (India) Limited, New Delhi and related papers.

on the President's 202 Address

THE MINISTER OF STATE (INDE-PENDENT CHARGE) OF THE MINIS-TRY OF WATER RESOURCES (SHRI MANOBHAI KOTADIA): Madam, I beg to lay on the Table, under sub-section (1) section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the followng papers:-

- (i) Twentieth Annual Report and Accounts of the Water and Power Consultancy Services (India). Limited, New Delhi, for the year 1988-89, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon,
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-61/89].

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

CHOWDHARY RAM SEWAK (Uttar Pradesh): Madam, I beg to present the Seventyninth Report (in English and Hindi) of the Committee on Subordinate Legislation.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS-contd.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh) : Madam Deputy Chairman, I would like the Government to make a statement on the policy of this new Government on Tibet. this I say because the "Times of India" today says that Mr. George Fernandes assured Tibetan rally and urged them to step up their campaign to make Tibet independent. I would like to know whether the new Government wants Tibet be to made independent because no previous Government has supported it.

THE DEPUTY CHAIRMAN: You have given your notice. Let the Govern-